CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.80 of 1995

Monday this the 16th day of January, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.Kalliani
Kallathura House,
Cherayi,
Ernakulam District.
(Retd.Jr.Supervisor (Operation)
Telecommunication Deptt)

... Applicant

(By Advocate Mr. M.Rajagopalan)

Vs.

- General Manager, Telecommunications, Ernakulam.
- 2. Chief General Manager, Telecommunications, Trivandrum. .. Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that she is entitled F.R.22(a)(i)get fixed under and her pay increment on 1.2.1984. We find that applicant has made A3 representation for the same relief and that it is pending consideration before first respondent. only direct first respondent to consider A3 and pass a reasoned order thereon within three months from today. We make it clear that we have not expressed any opinion on the merits and that this direction by itself will not give a cause of action to the applicant.

2. The application is disposed of as aforesaid. No costs.

Dated 16th January, 1995.

S.P. BISWAS

ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures:

Annexure A3: True copy of the representation dated 30-5-94 submitted by the applicant to the Ist respondent